

ACT No. XII. OF 1853.

*Passed by the Governor General of India in Council on the
22nd July 1853.*

*An Act supplemental to Act No. III. of 1853, relating to the Great
Indian Peninsula Railway Company in the Presidency
of Bombay.*

WHEREAS by Act No. III. of 1853, certain offences are made punishable by pecuniary penalties or forfeitures, and doubts have arisen whether such offences are punishable by Magistrates of Police in the Islands of Bombay and Colaba, and it is expedient to remove such doubts, and also to define by what Officers such offences shall be punishable, it is enacted as follows:

I. Any person who shall be guilty of any offence for which, according to the provisions of the said Act, such person shall be liable to any pecuniary penalty or forfeiture, shall be punishable for such offence by any Magistrate of Police, Justice of the Peace, Magistrate, Joint Magistrate or person lawfully exercising the powers of a Magistrate, within the local limits of whose jurisdiction such offence shall be committed, and any person hereby made punishable by a Magistrate of Police or Justice of the Peace, shall be punishable upon summary conviction.

II. Any Deputy or Assistant Magistrate, and any district or joint Police Officer, may, to the extent of the powers conferred upon him by the general Regulations of the Bombay Code, and by the
Acts

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Acts of the Governor General of India in Council, exercise the powers conferred upon a Magistrate by this Act, coupled with Act No. II. of 1839.

III. Payment of any fare to which any passenger not producing or delivering up his ticket shall be liable under Section I. of the said Act, No. III. of 1853, may be enforced in the same manner as any penalty under this Act.